

(d) Five.

(e) Special efforts are being made to identify the officials responsible for irregularities. Help from Police and CBI is being taken.

### **Socio Economic Development of Fishermen in Orissa**

7231. SHRI NAGARAJ MALLIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the programme for socio-economic development of fishermen community in Kasafal area of Balasore district of Orissa, being implemented with assistance from Norway, has been discontinued since 31 March, 1990;

(b) the achievements made under the project;

(c) the action taken/proposed to be taken to continue the scheme;

(d) the number of workers retrenched/proposed to be retrenched as a result of discontinuance of the scheme; and

(e) the steps taken for their rehabilitation?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) to (c). As per the agreement signed between the Governments of India and Norway, the duration of the Orissa Fisheries District Development Programme, undertaken with Norwegian assistance stands terminated on 31.3.90. However, the activities envisaged under the agreement will be completed by the State Government. The achievements of the Project include provision of approach-roads in the project area,

construction of primary schools, health centres, erection of beacon light at fish-landing sites, facility for supply of drinking water, improvement of economic conditions of women in poor house-holds, improvement of ferry-services and training of fisher-folk in fish-handling etc.

(d) and (e). Information is being collected and shall be placed on the Table of the Sabha.

### **Financial Mis-Management by NDDB**

7232. SHRIMATI SUBHASHINI ALI: SHRI K. MANVENDRA SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether profits earned by NDDB are subject to tax;

(b) whether the funds of the National Dairy Development Board are subjected to the audit or scrutiny by the Comptroller and Auditor General of India;

(c) if not, the reasons therefor;

(d) whether NDDB handles business worth several thousands crores of rupees, if so, whether Government propose to make NDDB's accounts auditable by CAG; and

(e) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) Section 44 of the National Dairy Development Board (NDDB) Act, 1987 provides that notwithstanding anything contained in the Income-tax Act, 1961 or any other enactment for the time being in force relating to tax on income, profits or gains, the NDDB shall not be liable to pay income-tax or any other